

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 314 OF 2017 &
IA NO. 781 OF 2017

Dated: 4th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Diwakar Solar Projects Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Kr. Shrivastava
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan
Mr. Pulkit Agarwal for R-2

Mr. R. Mishra for R-3

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

Ms. Garima Srivastava, Learned Counsel appearing for Respondent No. 13 prays for two more weeks' time to file her reply. Ms. Molshree Bhatnagar, Learned Counsel appearing for Appellant submits that she will file rejoinder within two weeks, thereafter.

Submissions made by the learned counsel for the parties, as stated above, are placed on record.

The learned counsel for Respondent No. 13 is permitted to file reply with necessary IA within two weeks, i.e. on or before 18-5-2018, after

serving copy on the other side. Thereafter, two weeks' time is granted, as requested by the learned counsel for the appellant to file rejoinder on or before 1-6-2018, after serving copy on the other side.

List the matter on **20-7-2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member